

(52)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
O.A. NO. 950/95

Between:

Dt. of Order: 25.3.98.

Ch. Roosevelt

And

...Applicant

1. The General Manager, South Central Railway,
Railnilayam, Secunderabad.
2. The Divisional Railway Manager, South Central Railway,
Vijayawada, Krishna District.
3. Addl. Divisional Railway Manager, South Central Railway,
Vijayawada, Krishna District.

...Respondents.

Counsel for the applicant : Mr. P. Satyaraja Babu

Counsel for the Respondents : Mr. V. Rajeswara Rao

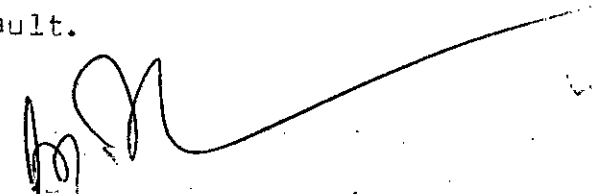
CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (J)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

None for the Applicant. Sri V. Rajeswara Rao for
respondents. O.A. is dismissed for default.


DEPUTY REGISTRAR

To

1. The General Manager, South Central Railway,
Railnilayam, Secunderabad.
2. The Divisional Railway Manager, South Central Railway,
Vijayawada, Krishna District.
3. Addl. Divisional Railway Manager, South Central Railway,
Vijayawada, Krishna District.
4. One copy to Mr. P. Satyaraja Babu, Advocate, CAT, Hyderabad.
5. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT, Hyderabad.
6. One duplicate copy.

YLKR

17/4/98
(6)

II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M (J).

DATED: 25/3/98

ORDER/JUDGMENT

M.A/R.A/C.P.NO.

in

O.A. NO. 950/95

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

